

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:50
ANSWERED ON:07.07.2014
DOMESTIC WORKERS
Rajesh Shri M. B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of registered/ unregistered domestic workers including women in the country;
- (b) whether the Government proposes to formulate a national policy or introduce any legislation specially to protect domestic workers in the country;
- (c) if so, the details thereof along with the time by which the said policy is likely to be formulated and if not, the reasons therefor;
- (d) whether the Government has also any proposal to provide social security to such workers;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the various measures taken by the Government to ensure the rights of such domestic workers and to check their exploitation?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a): No data about domestic workers is maintained at the central level. However, as per National Sample Survey (NSS) Report No. 554: Employment & Unemployment Situation in India, 2011-12, there are about 26.91 lakh domestic workers in the country.
- (b) & (c): The draft of a National Policy for Domestic Workers is under consideration of the Government.
- (d) & (e): The Central Government has enacted the Unorganized Workers Social Security Act, 2008 for social security of the unorganized workers which include domestic workers. The Government has extended benefit under Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers. Various labour laws, like the Minimum Wages Act, 1948, the Employees Compensation Act, 1923, the Equal Remuneration Act, 1976 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 are also applicable to these domestic workers.
- (f): Whenever any complaint regarding exploitation of domestic workers is received, action is taken as per law of the land.